## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.240/MP/2024 along with IA No. 56/2024

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003.

Petitioner : Avaada Energy Private Limited (AEPL)

: Central Transmission Utility of India Limited (CTUIL) and Ors. Respondents

Date of Hearing : 17.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, AEPL

Shri Akash Lamba, Advocate, AEPL

Shri Abhinav Kapoor, AEPL

Shri Shubham Arya, Advocate, CTUIL Shri Harshvardhan Singh, Advocate, CTUIL

Ms. Tanya Singh, Advocate, CTUIL

Shri Lashit Sharma, CTUIL Ms. Muskan Agarwal, CTUIL Ms. Priyanshi Jadiya, CTUIL

Shri Divyanshu Bhatt, Advocate, UPPCL Shri Savyasachi Saumitra, Advocate, UPPCL Shri Shashwat Singh, Advocate, UPPCL

Shri Basava Prabhu Patil, Sr. Advocate, GICWPL

Shri Vishrov Mukerjee, Advocate, GICWPL Shri Yashaswi Kant. Advocate. GICWPL

## **Record of Proceedings**

Due to a paucity of time, the matter could not be taken up for the hearing, and accordingly, the matter was adjourned. Learned senior counsel for Respondent No.4, Green Infra Clean Wind Limited, however, submitted that there has been change in the name of the Respondent Company from Green Infra Clean Wind Limited to Green Infra Clean Wind Private Limited and the Respondent has also moved IA (Diary) No.190/2025 to this effect, which may be allowed. In response, the learned counsel for the Petitioner submitted that the Petitioner has no objection to the above request made by Respondent No.4.

2. Considering the above, the Commission allowed IA (Dairy) No. 190/2025 and directed that the change in the name of Respondent No.4 be taken on record. Consequently, the Petitioner was also directed to file a revised memo of Parties within a week.

3. The Petition will be listed for hearing on 29.5.2025.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)